

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, DELHI
BENCH III**

IB-648 (ND)/2019 filed under Section 7 of the Insolvency and Bankruptcy Code r/w Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

In the matter of M/s. Edward Keventer (Successors) Private Limited

MR. SUDHIR GUPTA

....Financial Creditor

Versus

M/S. EDWARD KEVENTER (SUCCESSORS) PRIVATE LIMITED

....Corporate Debtor

CORAM

CH. MOHD SHARIEF TARIQ, MEMBER (JUDICIAL)
K.K. VOHRA, MEMBER (TECHNICAL)

For Financial Creditor: Mr. Piyush Singh, Mr. Aditya Parolia, Mr Saurav Sharma, Mr. Prateek Vats, Mr. Purusharth Bisht, Ms. B Pathak, Mr. S. K. Pathak, Mr. Manish Dhir, Mr. Kashush Sareen, Advocates

For Corporate Debtor: Mr. Rajiv Nayar Sr. Advocate, Mr. Kartik Nayar, Ms. Meghna Mishra, Ms. Aishwarya Mohapatara & Ms. Manjira Dasgupta, Advocates

ORDER

It is noticed that on 16.12.2020 the Order was reserved which has happened inadvertently, as in one of the connected matter, the arguments were heard on the said date and Order was reserved, but in present matter the final submissions have not been heard.

Therefore, matter stands de-reserved for further hearing.

The Registry is directed to inform the concerned parties and to list the matter on 13.02.2020.

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(K.K. VOHRA)
MEMBER (TECHNICAL)

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CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)